

21.07.2014.

App: Sri R.S. Gupta, learned counsel for the applicant.

Resp: Sri S.P. Singh, learned counsel for the respondents.

The applicant has preferred the present C.C.P. for non-compliance of the order dated 02.08.2013 passed in O.A.No.312/2011 whereby the Tribunal directed the respondents to offer appointment in favour of the applicant to the post of Postal Assistant within 2 months. The OA respondents preferred a Writ Petition No.1549 (SB) of 2013 and the Hon'ble High Court by means of order dated 10.07.2014 quashed the order of the Tribunal and allowed the writ petition. The respondents have filed copy of the order alongwith their short C.A. The order passed by this Tribunal has been quashed by the Hon'ble High Court.

Under such circumstances, noting remains to be adjudicated in the present C.C.P. Accordingly, the C.C.P. stands dismissed. Notices issued to the respondents' stands discharged.

J. Chandra

(Ms. Jayati Chandra)
Member (A)

Navneet Kumar

(Navneet Kumar)
Member (J)

Amit/-

OK
copy of order
dated 21-7-14
Recd
22-7-14